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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..  
O.A.No.1100/97.

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Date of decision: December 18, 1998.

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Between:

N.Prabhakar Chary. .. Applicant

And

The Director, D.R.D.L.,  
Kanchanbagh, Hyderabad.. .. Respondent.

Counsel for the Applicant: Sri S.Gopal Rao.

Counsel for the Respondent: Sri V.Bhimanna.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

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O.A.No.1100/97.

JUDGMENT:

(by Hon'ble Sri R.RaRgarajan,Member(A))

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None on either side.

The applicant in this O.A., was an aspirant for the post of Lower Division Clerk/Store-keeper under Respondent No.4. He submits that the requisition letter vide No. DRDL/1108/RAD dated 23.7.1997 (Page 3 to the O.A.) was issued to the Employment Officer, Musheerabad, Hyderabad for sponsoring the names of the candidates for selection and appointment to the post of Lower Division Clerk/Store-keeper. The applicant submits that his case should also be considered in view of the judgment of the Hon'ble Supreme Court reported in EXCISE SUPER-INTENDENT, Malkapatnam, Krishna Dt., A.P. Vs. K.B.N. Vishweswara Rao ( 1997(1)SLJ(SC) 3). The applicant says that he had submitted his application on 23.7.1997. An interim order was passed in this O.A., on 26.8.1997 <sup>had been</sup> to the effect that if such an application ~~is~~ received and if the applicant is qualified to that post he should also be interviewed along with the sponsored candidates of the Employment Exchange if the selection is not yet over. In case, <sup>he</sup> if he has been considered and found fit for appointment and comes with <sup>-in</sup> the number to be appointed, then his result should not be published. Subsequently another order was passed in this O.A., on 10-9-1997 to the effect that as the applicant could not convincingly

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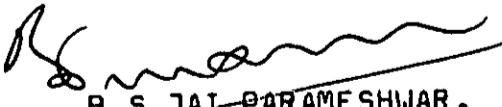
reply that he had applied on 28.7.1997, <sup>Bulk</sup> we permitted him  
 11.09.1997 It  
 to file an application on 11.10.1997 positively. <sup>was</sup> was  
 further directed if such an application is received by  
<sup>11.09.1997</sup> the concerned respondent-authorities tomorrow (11.09.1997)  
 and if the selection either written or oral or both is/are  
 scheduled on or after 19.9.1997 then the fresh application  
 may be considered if he is otherwise eligible for consider-  
 ration.

No reply has been filed in this O.A. Both  
 sides are not present today. Hence the following  
 directions are given.

The respondents should suitably reply the  
 applicant in regard to his application  
 dated 28.7.1997 and if that application  
 is not available, the application filed  
 by him in pursuance of our directions  
 dated 10.9.1997 shall be replied within  
 a period of 30 days from the date of  
 receipt of a copy of this order.

The O.A., is disposed of accordingly.

No costs.

  
 B.S.JAI PARAMESHWAR,

Member (J)

18.12.98

  
 R.RANGARAJAN,

Member (A)

Date: 18-12-1998.

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 Dictated in open Court.

sss.

✓ 7/1/99  
II COURT

copy to :-

1) D.R(A)

2) spare copy

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWAR :  
M(J)

DATED: 18-12-98

JUDGMENT

MA/R.A./C.P. No.

in

OA. NO. 1100/97

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

SRR

5 copies

केन्द्रीय प्रशासनिक अधिकारक  
Central Administrative Tribunal  
प्रेषण / DESPATCH

6 JAN 1999

हैदराबाद आजमीद  
HYDERABAD BENCH